

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

ITEM No.22
I.A. No.147/2020,
I.A. No.111/2021 &
I.A. 131/2022 in
C.P. (IB) No.154/BB/2017

IN THE MATTER OF:

State Bank of India ... Petitioner
v.
M/s. Deepak Cables (India) Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 28.03.2023

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant in I.A. No.111/2021 : Ms. Shriraja S.
For the Applicant in I.A. No.147/2020 : Shri Anal S. Shah
For the Respondent in I.A. No.131/2022 : Ms. Shriraja S.
For the Respondent/Liquidator : Shri Ullasa B.C. (PCS)
For the Respondent in I.A. No.111/2021 : Shri Kaustubh Jagirdar
For the Applicant in I.A. No.131/2022 : Shri Kaustubh Jagirdar

ORDER

1. At the request of the Counsel for the Applicant in I.A. No.147/2020 for pass over, the matter could not be taken up today.
2. Accordingly, the matter is adjourned to **25.05.2023.**

Sd/-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

Sd/-
(T. KRISHNAVALLI)
MEMBER (JUDICIAL)

Puja